

[FORM A]**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KAKADE DEVELOPERS PRIVATE LIMITED

1.	Name of the corporate debtor	Kakade Developers Private Limited
2.	Date of incorporation of corporate debtor	March 31, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Pune) under Companies Act, 1956
4.	Corporate identity number / limited liability identification number of corporate debtor	U70102PN2005PTC020491
5.	Address of the registered office and principal office (if any) of corporate debtor	Sanjay Kakade Group, Plot No. 1205, Shirole Raod, Near P. Jog Classes Shivaji Nagar Pune, Maharashtra, 411 004
6.	Insolvency commencement date in respect of corporate debtor	March 19, 2020 (Order received from Applicant on April 13, 2020)
7.	Estimated date of closure of insolvency resolution process	October 26, 2020 (Excluding "COVID19 lock-down" period up to May 03, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Palande, IBBI/IPA-003/IP-N00028/2017-2018/10188
9.	Address and e-mail of the interim resolution professional, as registered with the Board	New Ajanta Avenue 5-3/D # 38 Paud Road, Kothrud, Pune – 411 038 Email-Id: jitendra@7circles.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 604, Nucleus Mall, Camp, Pune – 411 001 Email-Id: cirp.kakade@7circles.co.in
11.	Last date for submission of claims	May 17, 2020 (Excluding "COVID19 lock-down" period up to May 03, 2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information available in the present circumstances, there is no class of creditors u/s 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kakade Developers Private Limited on March 19, 2020 (Order received from Applicant on April 13, 2020).

The creditors of Kakade Developers Private Limited, are hereby called upon to submit their claims with proof, on or before May 17, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. **(Not Applicable)**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Jitendra Palande

Registration No. IBBI/IPA-003/IP-N00028/2017-2018/10188

Date: April 15, 2020

Place: Pune